

**IN THE HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Dated, the 1st June, 2019.

No.HCM/1/96/BENCH/ 11386

As directed, in order to ensure that the justice delivery system in the High Court of Manipur is streamlined and to reduce the pendency of cases which are pending for over 5-10 years, the High Court is proposing the list of such cases on priority basis in the month of June, 2019 and thereafter.

These cases will be listed before the respective benches. The learned counsel for the parties and the office of the learned Advocate General, Manipur are hereby informed to be prepared for hearing of the matters for early disposal on merits.

Sd/-
(W. TONEN MEITEI)
REGISTRAR (JUDL.)

Copy to :-

1. The Advocate General, Govt. of Manipur.
2. The Govt. Advocates, Govt. of Manipur.
3. The Registrar, Administration & Vigilance, High Court of Manipur.
4. The President, High Court Bar Association, Manipur.
5. The President, AMBA, Manipur.
6. All the Jt. Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
9. All the Assistant Registrars/L.R.O./Sr. Grade Stenographer, High Court of Manipur.
10. The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir.
11. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
12. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran.
13. The P.S. to Registrar General, High Court of Manipur.
14. The P.S. to Registrar (Judicial), High Court of Manipur
15. The System Analyst, High Court of Manipur for uploading the same to the official website.
16. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
17. The Court Masters, High Court of Manipur.
18. Guard File/Order Book.
19. Notice Board.
20. Concerned file.

*For kind information and
circulation to the learned members*

W. Tonen Meitei 1.6.19
(W. TONEN MEITEI)
REGISTRAR (JUDL.)